



The Andhra Pradesh Universities Act, 1991

Act 4 of 1991

Keyword(s):

Affiliated College, Aided College, Autonomous College, Constituent College, Department, Director of Higher Education, Head of Department, Hostel, Honours College, Post Graduate Centre, Principal, Professional College, Recognised College, Register

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**THE ANDHRA PRADESH UNIVERSITIES, ACT,
1991.**

ACT No. 4 OF 1991 *

[22nd January, 1991]

AN ACT TO AMEND AND CONSOLIDATE THE LAWS
RELATING TO CERTAIN UNIVERSITIES IN
THE STATE OF ANDHRA PRADESH AND FOR
MATTERS CONNECTED THEREWITH AND INCI-
DENTAL THERETO.

BE it enacted by the Legislative
Assembly of the State of Andhra Pradesh

* Received the assent of the Governor on the 21-01-1991.
For statement of object and reasons please see the Andhra
Pradesh Gazette, Part IV-A, Extraordinary, dated 11-10-1990
at page 5 & 6.

in the Forty-first Year of the Republic of India as follows:-

CHAPTER I.

PRELIMINARY

Short title, extent and commencement. 1. (1) This Act may be called the Andhra Pradesh Universities Act, 1991.

(2) It extends to the whole of the State of Andhra Pradesh.

(3) It shall come into force on such date as the Government may, by notification, appoint.

Definitions. 2. In this Act, unless the context otherwise requires, --

(1) "affiliated college" means, a college within the University area affiliated to the University in accordance with the conditions prescribed;

(2) "aided college" means, a college other than a Government College which receives aid out of the State Government Funds;

(3) "academic year" means, a period of twelve months commencing on the first day of July of the year or such other period of twelve months beginning on such date as the Board of Management may specify in respect of all the colleges under the control of the University or any particular college thereof;

(4) "autonomous college" means, a college on which the status of autonomy has been conferred by the University;

(5) "constituent college" means, a college located outside the University Campus and established or maintained by the University for providing courses of study qualifying students for admission to the examinations in accordance with Regulations prescribed; and includes a college so located and established or maintained by the University immediately before the commencement of this Act;

(6) "college" means, a college established and maintained by, or affiliated to, or recognised by the University;

(7) "Department" means, a University Department recognised as such by Statutes;

(8) "Director of Higher Education" includes a Joint Director in charge of Higher Education;

(9) "Government" means, the State Government of Andhra Pradesh;

(10) "Head of Department" means, a teacher of the University responsible for the co-ordination of instruction, training and research in any Department of the University;

(11) "hostel" means, a unit of residence for students of the University maintained or recognised by the University in accordance with the conditions prescribed;

(12) "Honours College" means, a University College, an affiliated College

or Constituent College in which provision is made for Honours or Post-Graduate courses of study leading upto the higher degrees of the University in accordance with the Regulations prescribed;

(13) "Post-Graduate Centre" means, a University College in which provision is made for Post-Graduate courses of study and which is declared as such by statutes;

(14) "prescribed" means, prescribed by Statutes, Ordinances or Regulations;

(15) "Principal" means, the head of a college;

(16) "professional college" means, a college established and maintained by the University or affiliated to the University for providing courses of study leading to the professional degrees of the University, in accordance with the Regulations prescribed;

(17) "recognised college" or "recognised institution" means, respectively a college or institution recognised by the University under conditions prescribed;

(18) "registered graduate" means, a graduate registered under section 35;

(19) "schedule" means the schedule appended to this Act;

(20) "Secretary to Government" includes a Joint Secretary to Government and a Deputy Secretary to Government;

(21) "student" means, a person who is admitted to a college and is borne on the attendance register thereon until the end of the academic year;

(22) "Teachers" means, Professors, Readers and Lecturers in a college and such other persons giving instruction in a college as may be declared by the Statutes to be teachers;

(23) "Teachers of the University" means, teachers appointed by the University to give instruction or guide research in the University and constituent colleges;

(24) "University" means, a University constituted or deemed to have been constituted under this Act;

(25) "University area" means, the area indicated against each University specified in the Schedule;

(26) "University campus" means, the area comprised within the limits of the headquarters of each University as notified by the State Government from time to time in the Andhra Pradesh Gazette;

(27) "University College" means, a college located in the University campus which is established or maintained by the University and provides courses of study qualifying students for admission to University examinations, in accordance with the Regulations prescribed and includes a college so located, and established or maintained by the University immediately before the commencement of this Act;

(28). "University Professor" means, a person appointed as such by the University.

CHAPTER II

THE UNIVERSITIES

Establishment
of Universities.

3. (1) The Government may, by notification, establish a University and specify the name, area of operation and headquarters thereof and for this purpose it shall be competent for the Government to amend the Schedule so as to,-

(i) include the University in the Schedule;

(ii) specify the University area and the headquarters of the newly established university; and

(iii) alter the University area of any other University.

(2) Where a notification has been issued under sub-section (1), there shall, unless the notification is in the mean-time rescinded, be introduced in the Legislative Assembly, as soon as may be but in any case during the next session of the Legislative Assembly following the date of the issue of the notification, a Bill on behalf of the Government, to give effect to the alteration, addition or cancellation, as the case may be, of the Schedule specified in the notification, and the notification shall cease to have effect when such Bill becomes law, whether with or without modifications, but without prejudice to the validity of anything previously done thereunder.

Provided that if the notification under sub-section (1) is issued when Legislative Assembly is in session, such a Bill shall be introduced in the Legislative Assembly during that session:

Provided further that where for any reason a Bill as aforesaid does not become law within six months from the date of its introduction in the Legislative Assembly, the notification shall cease to have effect on the expiration of the said period of six months.

(3) A University shall be a residential, teaching and affiliating University, and shall consist of a Chancellor, a Vice-Chancellor, a Rector, a Board of Management and an Academic Senate. It shall be a body corporate having perpetual succession and a common seal and shall sue and be sued by the said Corporate name.

(4) In all suits and other legal proceedings by or against the University the pleadings, shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on the Registrar.

4. On and from the date of commencement of this Act, -

Reconstitution
of the Universities.

(i) The Andhra University established under the Andhra University Act, 1925;

Act II of
1926.

(ii) The Kakatiya University established under the Kakatiya University Act, 1976;

Act 44 of
1976.

- Act 36 of 1981. (iii) Sri Krishna Devaraya University established under the Sri Krishna Devaraya University Act, 1981;
- Act 43 of 1976. (iv) The Nagarajuna University established under the Nagarjuna University Act, 1976;
- Act 9 of 1959. (v) The Osmania University established under the Osmania University Act, 1959, and
- Act XIV of 1954. (vi) Sri Venkateswara University established under Sri Venkateswara University Act, 1954;

shall be deemed to have been established and incorporated under this Act and are hereby declared to be Universities by the aforesaid names, and the respective University areas and Headquarters thereof shall be as specified in columns (3) and (4) of the Schedule.

Powers, functions and objects of the Universities. . 5. Every University established under this Act shall have the following powers, functions and objects, namely:-

(1) to provide for instruction and training in such branches of learning as it may think fit;

(2) to make provision for research extension programme and for the advancement and dissemination of knowledge;

(3) to confer degrees and other academic distinctions on persons who have carried on research under conditions prescribed;

(4) to confer honorary degrees or other academic distinctions on approved persons under conditions prescribed;

(5) to create posts of Professors, Readers, Lecturers and any other teaching posts required by the University and to appoint persons therefor;

(6) to create administrative, ministerial and other posts required by the University;

(7) to acquire and hold property, both movable and immovable, to lease, sell or otherwise transfer any movable or immovable property which may have become vested in or may have been acquired by it, for the purposes of the University and to contract and do all other things necessary for or incidental to the purposes of the University;

(8) to institute, take over and maintain colleges and hostels;

(9) to establish, maintain and manage or to affiliate Honours Colleges, Autonomous Colleges and Post-Graduate Centres in any part of the University area outside the University Campus;

(10) to confer autonomy on affiliated Colleges or Post-Graduate Centres in any part of the University area outside the University Campus;

(11) to transfer any or all the colleges or institutions maintained by the University to the administrative control of the Government on such conditions as it may determine;

(12) to erect, equip and maintain laboratories, libraries and museums;

(13) to affiliate or recognise colleges and institutions and to withdraw such affiliation or recognition;

(14) to inspect affiliated and recognised colleges and institutions and to take measures to ensure that proper standards of instructions are maintained in them;

(15) to make grants from the funds of the University to affiliated and recognised colleges and institutions;

(16) to establish, maintain and manage research departments and institutions;

(17) to make special provision for the spread of higher education among educationally backward classes of citizens;

(18) to make special provision for colleges and institutions for women students;

(19) to establish research institutions in any part of the University area whether within or outside the University campus;

(20) to fix fees and to demand and receive such fees and other charges as may be prescribed;

(21) to make grants from the funds of the University for the maintenance of the National Cadet Corps;

(22) to institute and manage,-

(i) a Department of Publications;

(ii) a University Press;

(iii) an Employment Bureau;

(iv) an Information Bureau;

(v) Boards of University Extension;

(vi) Students' Unions, University Sports and Athletic Clubs; and other similar bodies and associations.

(23) to Co-operate with other Universities, educational institutions and authorities in such manner and for such purposes as the University may determine;

(24) generally to do all such other acts and things whether incidental to the powers aforesaid or not, as may be necessary or desirable to further the objects of the University as a residential, teaching and affiliating University, to cultivate and promote arts, fine arts, sciences, professional studies, technology and other branches of learning and to promote the interests of its students;

(25) to supervise and control the conduct and discipline of the students

of the University and its affiliated and recognised colleges and institutions, and to make arrangements for promoting their health and general welfare.

Admission of educational institutions or colleges. 6. (1) No college or institution outside the University area shall form part of, or be affiliated to or recognised by or be admitted to the privileges of the University:

Central Act, 37 of 1956. Provided that the colleges and institutions in the territories specified in clause (b) of sub-section (1) of section 8 of the States Reorganisation Act, 1956, which formed part of the State of Hyderabad as it existed immediately before the 1st November, 1956, shall continue to be affiliated to or be recognised by the Osmania University, until such time as that University may determine:

Provided further that the institution of research and higher learning outside the concerned University area may be recognised in the manner prescribed by the Statutes.

(2) No college or institution within the concerned University area shall, after the commencement of this Act, form part of, or be affiliated to, or be recognised by, or seek admission to any privileges of any other University:

Provided that nothing contained in this sub-section shall apply to any such college or institution within the concerned University area and which formed

part of, or was, affiliated to, recognised by, any other University prior to such commencement.

(3) Every college or institution which was affiliated to or associated with or recognised or maintained by any of the Universities in the Schedule at the commencement of this Act shall continue to be affiliated to or associated with or recognised or maintained by that University.

7. No person shall be excluded from University holding any office in the University or open to all from membership of any of the authorities of the University or from admission to any degree, diploma or other distinction or course of study, on grounds only of religion, race, caste, sex, place of birth or any of them, and it shall not adopt or impose on any person any test whatsoever of religious belief or profession in order to entitle him to be admitted thereto as a teacher or student or to hold any office therein or to qualify for any degree, diploma or other distinction or to enjoy or exercise any of the privileges of the University:

Provided that,-

(1) the University may maintain, affiliate or recognise any college or institution, intended exclusively for women, either for their education, or for their residence;

(2) the University may reserve seats in any University college or constituent

college for women or members of educationally backward classes, or allot seats on such regional basis of the concerned University area, as may be declared by the University;

(3) the Government may reserve seats in colleges under their management for women or members of educationally backward classes or allot seats on such regional basis of the State as may be declared by the Government.

Inspection and
inquiry.

8. (1) The Government shall have the right to cause an inspection to be made by such person or persons as it may direct of the University, its buildings, laboratories, libraries, museums, workshops and equipment and of any institutions maintained by or affiliated to the University and also to cause an inquiry to be made, into the teaching and other work conducted or done by the University in respect of any matter connected with the University. The Government shall in every case give notice to the University of its intention to cause such inspection or inquiry to be made and the University shall be entitled to be represented thereat.

(2) The Government shall forward to the Vice-Chancellor a copy of the inspection report for obtaining the views of the Board of Management and on receipt of such views, the Government may tender such advise as they consider necessary and fix a time-limit for action to be taken by the University.

(3) The Board of Management shall, within such time as the Government may

fix report to them through the Vice-Chancellor the action which has been taken or is proposed to be taken on the advice tendered by them.

(4) The Government may, where action has not been taken by the University to their satisfaction, within the time fixed and after considering any explanation furnished or representation made by the Board of Management issue such directions as they may think fit and the University shall comply with such directions.

CHAPTER III

OFFICERS OF THE UNIVERSITY

9. The following shall be the Officers of the University:- Officers of
the University.

(i) The Chancellor;

(ii) The Vice-Chancellor;

(iii) The Rector;

(iv) The Principals/Dean of the University Colleges;

(v) The Registrar;

(vi) The Finance Officers; and

(vii) Such other persons as the Statutes may declare to be officers of the University.

Chancellor. 10. The Governor of Andhra Pradesh shall be the Chancellor of every University established or deemed to have been established under this Act. He shall, by virtue of his office, be the Head of the University and shall, when present, preside at convocations of the University. He shall exercise such other powers and perform such other duties as may be conferred on or vested in him by or under the provisions of this Act. The Chancellor may, by order in writing annul any proceeding of the University, which is not in conformity with this Act, the Statutes or the Ordinances:

Provided that before making any such order he shall give a notice calling upon the University to show cause why such an order should not be made and if any cause is shown within the time specified therefor in the said notice, shall consider the same.

Vice-Chancellor 11. (1) The Government shall constitute a Search Committee consisting of:

(i) a nominee of the Board of Management;

(ii) a nominee of the University Grants Commission; and

(iii) a nominee of the State Government.

The Search Committee shall submit a panel of three persons to the Government in alphabetical order from among whom

the State Government shall recommend one person to the Chancellor for appointment as Vice-Chancellor and the Chancellor shall appoint such person as Vice-Chancellor:

Provided that it shall be competent for the Government to call for a fresh panel if they consider necessary and the Search Committee shall submit a fresh panel to the Government.

(2) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act, or abuse of the powers vested in him and after due enquiry ordered by the Government, by the Lokayukta or by such person who is or has been a Judge of a High Court or the Supreme Court as may be appointed by the Chancellor in which the Vice-Chancellor shall have an opportunity of making his representation against such removal:

Provided that where the enquiry is conducted by a person who is or has been a Judge of High Court or the Supreme Court the report of such an enquiry shall be forwarded to the Government and the Chancellor shall act in accordance with the advice tendered by the Government on a consideration of the report while exercising his powers under this sub-section;

Act 11 of 1983
1983

Provided further that where the Lokayukta enquires into an allegation against the Vice-Chancellor under the Andhra Pradesh Lokayukta and Upa-Lokayukta Act, then, notwithstanding anything contained in section 12 of that Act, the Lokayukta shall submit the report to the Government and the Chancellor shall act in accordance with the advice tendered by the Government on a consideration of the report while exercising his powers under this sub-section.

(3) The Vice-Chancellor shall be the academic head and the principal Executive Officer of the University and shall exercise general control over its affairs. He shall be a whole time officer of the University.

Term of office etc. of Vice-Chancellor.

12. (1) Subject to the provisions of sub-section (2) of section 11, the Vice-Chancellor shall hold office for a term of three years from the date of his appointment and shall be eligible for reappointment to that office for another term of three years in the manner provided in sub-section (1) of section 11.

(2) The Vice-Chancellor shall be paid such pay and allowances as may, by order, be specified by the Government from time to time. He shall be provided with a furnished official accommodation for which he shall pay ten per cent of his salary towards rent.

(3) When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing

to absence, illness or any other cause or when the office of Vice-Chancellor is vacant, it shall be competent for the State Government to appoint a person to be in-charge Vice-Chancellor. The person so appointed as in-charge Vice-Chancellor shall exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until the Vice-Chancellor assumes the office, or as the case may be, a new Vice-Chancellor is appointed in accordance with sub-section (1):

(4) It shall be competent for the Chancellor to accept the resignation of the Vice-Chancellor.

(5) When the post of the Vice-Chancellor falls permanently vacant, either by resignation or otherwise, the vacancy shall be filled by the Chancellor by appointing another person as the Vice-Chancellor and the Vice-Chancellor so appointed shall hold office for a full-term of three years.

13. (1) The Vice-Chancellor shall, by Powers and virtue of his office be a member and duties of the Chairman of the Board of Management and Vice-Chancellor of the Academic Senate and shall preside at the convocation of the University in the absence of the Chancellor.

(2) He shall be entitled to be present at the address at any stage, any meeting of any Authority of the University, but not to vote thereat, unless he is a member of the authority concerned.

(3) He shall have the power to convene meetings of the Board of Management and the Academic Senate.

(4) It shall be his duty to see that the provisions of this Act, the Statutes, the ordinances and Regulations are duly observed and he may exercise all powers necessary for this purpose.

(5) He shall have power to interpret the provisions of this Act, the Statutes the Ordinances and the Regulations. Any person or authority aggrieved may, within such time as may be prescribed by an Ordinance, appeal to the Chancellor;

Provided that,-

(i) if such interpretation was given at a meeting of the Board of Management, the appeal shall lie to the Chancellor direct;

(ii) if such interpretation was given otherwise than at a meeting of the Board of Management, the appeal shall be forwarded to the Chancellor through the Board of Management.

The decision of the Chancellor on the appeal shall be final.

(6) He shall give effect to the decision of the Authorities of the University taken in accordance with the powers conferred by or under this Act.

(7) He shall have such other powers as may be prescribed.

(8)(a) When, with regard to any matter in which any officer or authority may take action, the Vice-Chancellor considers immediate action desirable, he may subject to the general control of the Chancellor take such action as may be necessary but shall, as soon as may be, report the action taken to the officer or authority concerned.

(b) An appeal shall lie to the Board of Management against any action taken by the Vice-Chancellor under clause (a) affecting any person in the service of the University, at the instance of such person. Such appeal shall be filed within thirty days from the day on which such person has notice of the action taken.

14. There shall be a Rector who shall be appointed by the Board of Management on the recommendations of the Vice-Chancellor in such manner and on such terms and conditions as may be prescribed by the Statutes from among the senior professors. He shall exercise such powers and perform such duties as may be prescribed by the Statutes. The Rector.

15. (1) The Registrar shall be a wholetime paid officer of the University appointed by the Board of Management for a term of three years or less and on such terms and conditions as may be prescribed by the Statutes, provided that he shall not continue in that office for more than six years. The Registrar.

(2) The Registrar shall act as the Secretary of the Board of Management

and Academic Senate. He shall exercise such powers and perform such duties as may be prescribed.

(3) The Board of Management may transfer the Registrar to a suitable position even before the completion of the term provided he is shown a position in the University with the same emoluments.

The Finance
Officer:

16. (1) The Finance Officer shall be a whole-time officer of the University appointed by the University from out of a panel of three officers to be obtained from the Government in the Education Department on such terms and conditions as may be prescribed by the rules made by the Government in this behalf. He shall be the employee of the Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the consolidated Fund of the State and later recovered from the University.

(2) He shall maintain the accounts of the University and also advise the University on all matters relating to income and expenditure.

(3) He shall be present at the meetings of the Finance Committee and participate in the discussions but shall not be entitled to vote.

CHAPTER IV

AUTHORITIES OF THE UNIVERSITY

Authorities. 17. The following shall be the authorities of the University, namely:-

- (i) The Board of Management;
- (ii) The Academic Senate;
- (iii) The Faculties;
- (iv) The Boards of Studies; and
- (v) Such other bodies, as the Statutes may declare to be Authorities of the University.

THE BOARD OF MANAGEMENT

18. (1) The Board of Management shall consist of the following persons, namely:

CLASS I - EX-OFFICIO MEMBERS:

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) the Secretary to Government in the Education Department or his nominee;
- (4) the Secretary to Government in the Finance and Planning (Finance Wing) Department or his nominee; and
- (5) the Director of Higher Education/ the Commissioner of Collegiate Education:

Provided that in the case of Sri Venkateswara University, the Executive Officer, Tirumala-Tirupathi Devasthanams shall also be the Ex-Officio Member of the Board of Management.

CLASS II -- OTHER MEMBERS:

(1) one professor of the University Colleges to be nominated by the Government;

(2) one Principal/Dean of the University Colleges to be nominated by the Government;

(3) one Principal of affiliated Colleges to be nominated by the Government;

(4) four eminent persons from the fields of Industries or Commerce or legal, engineering or medical professions or from such other fields of public life as the Government may consider useful to the University, to be nominated by the Government.

CLASS III -- ELECTED MEMBERS :

(1) two teachers elected from among the teachers of the University Colleges of whom one shall be a Professor;

(2) two teachers elected from among the teachers of the affiliated colleges of whom one shall be a Principal;

(3) One Principal of a professional college to be elected from among the teachers of the professional colleges in the University area;

(4) two members of the Academic Senate to be elected from among themselves, other than teachers.

(2) The term or office of the nominated and elected members shall be three years from the date of constitution of the Board of Management.

(3) The Board of Management shall meet atleast once in every six weeks and may meet often if necessary.

(4) Upon a requisition in writing signed by not less than one-third of the total number of members of the Board of Management, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(5) In the absence of the Vice-Chancellor from any meeting of the Board of Management, the members present at the meeting shall choose one among themselves to preside over the meeting.

(6) The quorum for a meeting of the Board of Management shall be one-third of the total number of members or four persons, whichever is higher.

19. The Board of Management shall be the Executive Authority of the University and shall have power,--

Powers and
duties of
the Board of
Management.

(1) to direct the form, custody and use of the common seal of the University;

(2) to hold, control and administer the property and funds of the University;

(3) to enter into, vary, carry out and cancel contracts on behalf of the University in the exercise of performance of the powers and duties assigned to it by this Act and the Statutes;

(4) (a) to accept on behalf of the University, endowments, bequests, donations and other transfers of property made to it;

(b) to administer all funds placed at the disposal of the University for specific purposes;

(5) subject to such Statutes as may be prescribed in this behalf,--

(i) to appoint the teachers of the University below the rank of lecturers;

(ii) to appoint the teachers of the University and above the rank of lecturers on the recommendations of the Selection Committee constituted for the purpose:

Provided that the Board of Management may invite any person of high academic distinction and professional attainments to accept a post of Professor in the University and appoint him to that post:

Provided further that if the Board of Management rejects the selections made by the Selection Committee, the matter shall be referred by the university to the State Government whose decision thereon shall be final:

(iii) to fix emoluments of the teachers of the University and define their duties and conditions of service;

(6) to suspend, remove or dismiss teachers of the University subject to such Ordinances as may be made in this behalf;

(7) to appoint, dismiss, remove or suspend any member of the non-teaching staff of the University;

(8) to fix the emoluments of the employees of the University and define their duties and the conditions of their service;

(9) to award fellowships, travelling fellowships, scholarships, exhibitions, bursaries, studentships, medals and prizes in accordance with such rules as may be made in this behalf;

(10) to appoint examiners in consultation with the Board of studies and to fix their fees;

(11) to conduct University Examinations and to approve and publish the results thereof;

(12) to prescribe the fees to be charged for admission to the examinations, degrees, diplomas and oriental titles of the University;

(13) to charge and collect such tuition and other fees as may be prescribed by

the Ordinances for admission to courses of study in the colleges and institutions of the University;

(14) to manage and control all colleges, hostels, libraries, laboratories, museums and the like, instituted and maintained by the University;

(15) to establish, manage and control a Department of Publications, a University Press, an employment Bureau, Students' Unions, University Extension Boards, University Athletic Clubs and other similar associations;

(16) to affiliate colleges to the University as Honours Degree, Oriental or Professional Colleges under conditions prescribed by the Academic Senate and to suspend or withdraw such affiliation after consultation with the Academic Senate;

(17) to confer in consultation with the Academic Senate either suomotu or on a representation received in this behalf from a college, autonomy on any college in the University area and to likewise withdraw such autonomy;

(18) to grant recognition to the institution and oriental colleges under conditions prescribed by Statutes after consultation with the Academic Senate and to suspend or withdraw such recognition after consultation with the Academic Senate;

(19) to direct the inspection of affiliated or recognised colleges and institutions;

(20) to call for reports and returns and other information from affiliated or recognised colleges and institutions;

(21) to recognise hostels not maintained by the University and to suspend or withdraw such recognition therefrom;

(22) to supervise and control the residence and discipline of the students of the University and make arrangements for promoting their health and well-being;

(23) to recommend to the Chancellor on the motion of the Vice-Chancellor the conferment of honorary degrees and other academic distinctions;

(24) to make, amend or repeal Regulations, Statutes and Ordinances;

(25) to delegate any of its powers to the Vice-Chancellor or to a committee from among its own members or to any employee of the University;

(26) to regulate and determine all matters concerning the administration of the University in accordance with the Statutes, the Ordinances and the Regulations and to exercise such other powers or duties as may be conferred or imposed by this Act;

(27) to establish and maintain University Colleges;

(28) to provide for research and advancement and dissemination of knowledge;

(29) to create posts of professors, readers, lecturers and other teaching posts required by the University;

(30) to establish, equip and maintain the University laboratories and libraries;

(31) to control, in general, all colleges in the University area in the manner prescribed by Statutes;

(32) to confer degrees and other academic distinctions on persons who have pursued approved courses of study in a University college or an affiliated college or Oriental college, unless exempted therefrom in the manner prescribed by the Regulations and shall have passed the prescribed examination of the University or shall have carried on research under conditions prescribed;

(33) to confer honorary degrees or distinctions on approved persons in the manner prescribed;

(34) to provide for allowances, travelling allowances, scholarships, exhibitions, bursaries, studentships, medals and prizes;

(35) to provide for lecturers and instruction to persons not being students of the University and to grant diplomas to them;

(36) to establish and maintain hostels;

(37) to prescribe the fees to be charged for the affiliation and recognition of colleges;

(38) to prepare the annual reports and annual accounts and the financial estimates of the University for submission to the Academic Senate;

(39) to enter into any agreement with the Government or with the private managements for assuming the management of any institution and taking over its properties and liabilities or for any other purpose not repugnant to the provisions of the Act;

(40) to exercise all the powers of the University not otherwise provided for, and all powers requisite to give effect to the provisions of the Act.

20. The Board of Management shall Annual
prepare during each financial year the Accounts.
annual accounts of the university of the
preceding financial year and submit
them to such audit as the Government may
direct before the end of the financial
year. The accounts so audited shall be
published in the Andhra Pradesh Gazette
and copies thereof together with copies
of audit report shall be submitted to
the Academic Senate not later than two
years from the end of the financial year
to which the accounts relate and also to
the Government.

Financial estimates. 21. The Board of Management shall prepare before such date as may be prescribed by the Statutes, the financial estimates for the ensuing financial year alongwith annual accounts, whether audited or not of the preceding financial year and submit the same to the Academic Senate. These estimates shall be considered by the Academic Senate at its annual meeting and the resolutions of the Academic Senate thereon shall be submitted to the Government for information.

Annual Report. 22. The Board of Management shall prepare an annual report of the University and send it to the Academic Senate on or before such date as may be prescribed by the Statutes. The report shall be considered by the Academic Senate at its next annual meeting. A copy of the report with a copy of the resolution thereon, if any, of the Academic Senate shall be submitted to the State Government for information.

Power to incur unforeseen expenditure. 23. The Board of Management may, for reasons to be recorded in writing incur any expenditure for which no provision has been made in the budget or which is in excess of the amount provided in the budget, but report of expenditure incurred shall be made to the Academic Senate at its next meeting for approval.

Academic Senate. 24. The Academic Senate shall consist the following persons, namely:-

CLASS - I. EX-OFFICIO MEMBERS

- (1) all members of the Board of Management.

- (2) all Deans of Faculties;
- (3) all Ex-Vice-Chancellors of the University concerned;
- (4) the Director of Technical Education;
- (5) the Director of Medical Education;
- (6) the Director of School Education;
- (7) the Director of Adult Education;
- (8) the Director of Intermediate Education;
- (9) the Chairman of the Andhra Pradesh State Council of Higher Education or in his absence the Vice-Chairman thereof;
- (10) the Director, Telugu Academy;
- (11) all members of the University Planning and Monitoring Board.

CLASS - II. LIFE MEMBERS

- (1) All donars who are earlier members of the erstwhile Senate;
- (2) all persons who donate an amount of not less than rupees five lakhs to the University.

CLASS - III. MEMBERS TO BE NOMINATED BY THE GOVERNMENT

- (1) one third or twenty Professors whichever is less, of the University colleges, by rotation;

(2) one third or twenty Principals whichever is less of the affiliated colleges in the University area by rotation;

(3) seven persons of whom two shall belong to the members of the Scheduled Castes and one shall belong to Scheduled Tribes, two shall belong to Backward Classes and two shall be women;

(4) two Principals of Junior Colleges or Higher Secondary Schools in the University area;

(5) ten persons to represent professionals belonging to the fields of medicine, engineering, business, law, banking etc.,

(6) two persons belonging to the non-teaching staff employed in the colleges of the University area;

(7) six students to be nominated on merit basis of whom two shall be undergraduates, two shall be post-graduates, one shall be a research scholar and one student of a professional college;

(8) one Librarian of any college in the University area;

(9) one Physical Director of any college in the University area;

(10) two persons from Research Laboratories or Institutions of the Government of India in the University area;

(11) one Professor from each of the other Universities in the State;

(12) two representatives of the managements of private colleges in the University area.

CLASS - IV - ELECTED MEMBERS :

(1) Ten teachers to be elected from among the teachers of the University colleges from among themselves according to the principle of proportional representation by means of single transferable vote and according to procedure prescribed by the Statutes;

(2) Ten Teachers to be elected from among the teachers of the affiliated colleges in the University area from among themselves according to the principle of proportional representation by means of single transferable vote and according to procedure prescribed by the Statutes;

(3) Ten Members of the Legislative Assembly to be elected from among the Members of the Legislative Assembly of whom two each shall belong to Scheduled Castes, Backward Classes and One Scheduled Tribe from among themselves according to the principle of proportional representation by means of single transferable vote and according to procedure prescribed by the Statutes.

25. (1) The Academic Senate shall have the authority to provide instruction and training in such branches of learning as it thinks fit. It shall

Powers of
the Academic
Senate.

exercise general supervision over the Academic Policies of the University and provide leadership for raising the standard and quality of education and research.

(2) In particular the Academic Senate shall have power,-

(a) to consider the annual report and budget estimates prepared by the Board of Studies;

(b) to advise the Board of Studies on all academic matters, including the control and management of the libraries;

(c) to constitute the several faculties as may be prescribed;

(d) to formulate, modify or revise schemes for the constitution or reconstitution of departments of teaching;

(e) to make recommendations to the Board of Management for the creation of posts of professors, readers, lecturers and other teaching posts and in regard to the duties and emoluments thereof;

(f) to make recommendations to the Board of Management for the recognition of teachers qualified to give instruction in affiliated and oriental colleges;

(g) to make recommendation to the Board of Management for the selection of a college in the University area on a reference made thereof by the Board of management for the conferment of autonomy

on such college or for withdrawal of autonomy already conferred;

(h) to make regulations for the encouragement of co-operation and reciprocity among colleges with a view to promoting academic life;

(i) to make regulations regarding the admission of students to the University;

(j) to make regulations relating to courses, examinations and the conditions on which students shall be admitted to examinations for the degrees of the University;

(k) to decide the conditions under which exemptions relating to the admission of students to examinations may be given;

(l) to appoint standing committees and to delegate to them or the Vice-Chancellor, powers to execute any of the functions assigned by this Act;

(m) to make regulations for the use of Telugu as medium of instruction and examination.

THE FACULTIES AND BOARDS OF STUDIES

26. (1) The University shall have such faculties as may be prescribed by Statutes. The Facul- ties.

(2) Each faculty shall consist of such departments of teaching as may be prescribed by Statutes.

(3) The constitution and functions of the faculties shall be prescribed by Statutes.

(4) (a) There shall be Dean/Chairman for each faculty who shall be appointed by the Board of Management from among the members of the faculty concerned on the recommendation of the Vice-Chancellor;

(b) The terms and conditions of the office of Dean/Chairman shall be prescribed by Ordinances.

the Board of
Studies.

27. A separate Board of Studies shall be attached to each department of teaching. The constitution and functions of the Boards of Studies shall be prescribed by Ordinances. There shall be representation for students on the Boards of Studies.

Planning and
Monitoring
Board.

28. (1) There shall be a Planning and Monitoring Board consisting of,--

(i) the Vice-Chancellor (Chairman);

(ii) four from among the Principals of University and Professional Colleges, Deans/Chairman of Faculties nominated by the Vice-Chancellor;

(iii) two educationists nominated by the Government;

(iv) two nominees of the University Grants Commission.

(2) The Board shall be the principal planning and reviewing body and it shall

also arrange for periodical monitoring of the developmental programmes and of teaching and research in the University.

CHAPTER V

GENERAL

29. No person shall be qualified for nomination as a member of any of Authorities of the University, if he, - Disqualification for Membership.

(a) is, on the date of nomination, of unsound mind, a minor, a deaf-mute or is suffering from leprosy; or

(b) applied to be adjudicated as an insolvent or is an undischarged insolvent; or

(c) has been convicted and sentenced by a criminal court to imprisonment for a period of more than one year for an offence involving moral turpitude unless such sentence has been reversed or the offence has been pardoned or a period of five years has elapsed from the date of the expiration of the sentence.

30. Save as otherwise provided, if any question arises whether a person has been duly nominated, or is entitled to be a member of any Authority of the University, the question shall be referred to the Chancellor, whose decision thereon shall be final. Disputes as to constitution of University Authorities.

31. All the Authorities of the University shall have power to appoint Committees. Such Committees, may unless there be some special provision to the Constitution of Committees.

contrary, consist of members of the authority concerned and of such other persons, if any, as the authority in each case may think fit.

Proceedings
of University
Bodies not
invalidated
by vacancies

32. No act or proceeding of any authority or other body of the University shall be deemed invalid by reason only of some defect in the constitution of the Authority or body or by reason of the existence of a vacancy or vacancies among members.

Term of office
of members
of Board of
Management
and the
Academic
Senate, etc.

33. (1) Save as otherwise provided, the Board of Management, the Finance Committee and the Academic Senate shall be reconstituted at or about the same time every three years and the members of these authorities shall except in the case of ex-officio members hold office as members thereof upto the date of next reconstitution:

Provided that no person other than ex-officio member, professor, Heads of Departments other than Professors, Deans/Chairmen of Faculties and Principals shall be a member of the Board of Management or the Academic Senate for more than two terms consecutively.

(2) No member of an authority specified in sub-section (1) who is elected, appointed or nominated in his capacity as a member of a particular electorate or the holder of a particular office or appointment shall continue to be a member of such authority on his ceasing to be a member of the particular electorate or the holder of the particular office or appointment.

(3) Where an elected, appointed or nominated member of an authority specified in sub-section (1) is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of that authority ex-officio, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven clear days from the date of his taking charge of his temporary appointment, choose whether he will continue to be member of that authority by virtue of his election, appointment or nomination, or whether he will vacate office as such member and become a member ex-officio by virtue of his temporary appointment, and the choice shall be final. On failure to make such choice he shall be deemed to have vacated his office as an elected, appointed or nominated member.

34. The Academic Senate may on the recommendation of not less than two-thirds of the members of the Board of Management and by the votes of a majority of the total membership of the Academic Senate and two-thirds of the members present and voting remove the name of any person from the register of graduates and remove any person from membership of any Authority of the University if he has been convicted by a court of law of what in the opinion of the Academic Senate is an offence involving moral turpitude or if he has been guilty of scandalous conduct, and for the same reasons may withdraw any degree or diploma conferred or granted by the University.

Removal from
membership
of the University.

The Academic Senate may also remove any person from the membership of any Authority of the University if he becomes of unsound mind or a deaf-mute or is suffering from leprosy or has applied to be, or is adjudicated as an insolvent.

Registered
Graduates.

35. All graduates of the University and holders of such of the Oriental titles and diplomas as may be laid down by the State Government shall be entitled to have their names enrolled in the register of Registered Graduates and to enjoy all privileges of registration.

CHAPTER VI

TEACHING AND ADMISSION OF STUDENTS

Attendance
at recognised
institutions.

36. (1) No attendance at any institution other than a University, constituents, affiliated or recognised college or institution of the University shall qualify a candidate for admission to an examination of the University other than the entrance examination to the University.

(2) The courses of study and curricula shall be those prescribed.

Admission to
University
Courses.

37. (1) No student shall be eligible for admission to a course of study qualifying for admission to a post matriculation University examination unless he has passed the examination prescribed as qualifying for admission to such course or an examination recognised by the Academic Senate as equivalent thereto and possess such other qualification, if any, as may be prescribed.

(2) Every candidate for a University examination shall, unless exempted in accordance with the Ordinances and Regulations prescribed, be an enrolled member of a University, constituent or affiliated or recognised college or institution of the University.

38. The University shall recognise every degree conferred or diploma granted by any other University in the State as equivalent to the corresponding degree or diploma conferred or granted by the University.

Recognition
of degrees
and diplomas.

CHAPTER VII

APPOINTMENT OF TEACHERS ETC.

39. (1) Save as otherwise provided, every salaried officer and teacher of the University shall be appointed under a written contract, and the conditions of service relating to them shall, as far as possible be uniform except in respect of salaries payable to them.

Conditions
of Service.

(2) The contract shall be lodged with the Registrar and a copy thereof shall be furnished to the officer or teacher concerned.

40. (1) Every employee shall be appointed under a written contract which shall be lodged with the Registrar or Dean a copy of which shall be furnished to the employee concerned.

Conditions
of Service
of Employees
and Settlement
of
disputes.

(2) Any dispute arising out of a contract between the University and any

employee may be referred by the Vice-Chancellor or to a grievances committee consisting of such member of the Board of Management as may be nominated by it.

Procedure
of appeal
in disci-
plinary
cases
against
students.

41. Any student or candidate for an examination whose name has been removed from the rolls of the University by the orders or resolution of the Vice-Chancellor, or by a Committee constituted by the Board of Management as the case may be, and who has been debarred from appearing at the examinations of the University for more than one year, may, within ten days of the date of communication of such orders or copy of such resolution to him, appeal to the Board of Management and the Board of Management may confirm, modify or reverse the decision of the Vice-Chancellor or the Committee as the case may be.

Right of
appeal.

42. Every employee or student of the University shall, notwithstanding anything contained in this Act, have a right to appeal within such time as may be prescribed by the Statutes to the Board of Management against the decision of any officer of the University affecting such employee or student and thereupon the Board of Management may confirm, modify or reverse the decision appealed against.

Constitu-
tion of
Selection
Committee.

43. (1) There shall be constituted a Selection Committee in regard to the appointment of professors, readers and lecturers which shall consist of the following, namely,-

(i) the Vice-Chancellor;

(ii) three experts from outside the University to be nominated by the Vice-Chancellor from out of a panel prepared every year by the Board of Studies and approved by the Board of Management of whom atleast two shall be present in the selection committee;

(iii) Chairman of the Board of Studies concerned;

(iv) Head of the Department:

Provided that no person shall participate in the meetings of the selection committee for any appointment if he or his near relative is a candidate for that appointment;

Provided further that no teacher holding a post lower in rank than the one to which appointment is to be made, shall be a member of selection committee.

(2) The Registrar shall be the Secretary of the Selection Committee.

(3) Provisions shall be made in the Statutes in respect of such matters as may be considered necessary and not provided for in sub-sections (1) and (2) in order to ensure fair selections.

Pension or
Provident
Fund.

44. Where any pension, insurance or provident fund has been constituted by the University for the benefit of its officers, teachers or employees, the Government may declare that the provisions of the Provident Fund Act, 1925 shall apply to such fund as if it were a Government Provident Fund:

Central
Act XIX
of 1925.

Provided that all persons who entered the Osmania University service before the 1st April, 1953, shall have the privilege of pension under the Hyderabad Government Rules and be entitled to draw their pension from the Government Funds:

Provided further that the University shall have powers, in consultation with the Finance Committee, to invest the Provident Fund amount in such manner as it may determine.

CHAPTER VIII
UNIVERSITY FUNDS ETC.

45. The University shall have a general fund to which shall be credited,-- General Fund.

(i) its income including the fees and endowments;

(ii) contribution or grants which may be made by the Government on such conditions as they may impose; and

(iii) other contributions or grants.

46. The University shall have such other funds and maintain such accounts as the Board of Management may determine on the recommendation of the Finance Committee. Constitution of other funds

47. (1) There shall be constituted a Finance Committee which shall be a sub-committee of the Board of Management with the following as members, namely:-- Finance Committee.

(a) Vice-Chancellor (Chairman);

(b) two members of the Board of Management nominated by it;

(c) one member of the Board of Management to represent Banking or Accounting;

The Finance Officer shall be the Secretary of the Finance Committee.

(2) The Finance Committee shall have the following duties and powers; namely:--

(a) to examine the annual accounts of the University and to advise the Board of Management thereon;

(b) to examine the annual budget estimates and advise the Board of Management thereon;

(c) to review the financial position of the University from time to time;

(d) to make recommendations to the Board of Management on all matters relating to the finances of the University;

(e) to make recommendations to the Board of Management on all proposals involving expenditure for which no provision has been made in the budget, or which involve expenditure in excess of the amount provided in the Budget.

Borrowing of money. 48. The University may accept funds from the Government of India, the State Government, the University Grants Commission, and borrow money from a Bank or a Corporation, for the purposes of the University.

Certain restrictions in respect of financial matters. 49. The University shall not, without the prior approval of the Government, divert earmarked funds for other purposes or upgrade any post or revise the scales of pay of its staff or implement any scheme which involves any matching contribution from the Government or create a post or posts resulting in a recurring liability on the Government either immediately or in future:

Provided that for the existing teaching purposes the Board of Management may authorise the creation and filling up of posts of teachers for a period not exceeding one year but any such post or

posts shall not be continued or created afresh for any period beyond the said period of one year without the prior approval of the Government.

50. The Government may, at any time, after the commencement of this Act, transfer to the University the control and management of and of their institutions on such terms and conditions as may be deemed proper.

Transfer of the Government institutions to the University.

CHAPTER IX

STATUTES, ORDINANCES AND REGULATIONS

51. Subject to the provisions of this Act, the Board of Management shall have power to make Statutes for all or any of the following matters, namely:-

Statutes

(a) the constitution, powers and duties of the Authorities of the University;

(b) the powers, duties and conditions of service of the officers of the University other than the Chancellor and Vice-Chancellor;

(c) the methods of nomination to the Authorities of the University and save as otherwise provided, the procedure at meetings of such authorities including the quorum for the transaction of business by them;

(d) the condition of affiliation or recognition of colleges and institutions;

(e) the holding of convocations to confer degrees;

(f) the institution of pension, insurance or provident fund for the benefit of the officers, teachers and other employees of the University;

(g) the maintenance of a register of Registered Graduates;

(h) the institution and maintenance of University and constituent colleges, libraries, laboratories and hostels;

(i) the administration of endowments and the institution and conditions of award of fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes; and

(j) all matters which by this Act may be prescribed by Statutes.

Statutes
how made.

52. (1) Every Statute passed by the Board of Management shall be submitted to the Chancellor who may give or withhold his assent thereto or refer it back to the Board of Management for reconsideration.

(2) No Statute passed by the Board of Management shall be valid or shall come into force until assented to by the Chancellor.

Ordinances

53. The Board of Management shall have power to make Ordinances subject to the provisions of this Act and the Statutes and such Ordinances may provide for all or any of the following matters, namely:-

(a) the levy of fee in the University and the Constituent colleges;

(b) the fees to be charged for admission to the examinations, degrees and diplomas of the University;

(c) the conditions of residence of students of the University and the levy of fees for residence in hostels maintained by the University;

(d) the conditions of recognition of hostels not maintained by the University;

(e) the number, qualifications and emoluments of teachers of the University;

(f) the fees to be charged for courses of study given by the teachers of the University for lecturers, for tutorial and supplementary instruction provided by the University, and for services rendered by the University offices;

(g) the mode of appointment and duties of examiners;

(h) the conduct of examinations;

(i) the constitution and determination of the functions of the Boards of Studies;

(j) the discipline, health and welfare of students of the University;

(k) the constitution, powers and duties of University Extension Boards; and

(1) all matters which by this Act or by the Statutes may be provided for by the Ordinances.

Ordinances
how made.

54. (1) In making Ordinances, the Board of Management shall consult the Academic Senate when such Ordinances affect the appointment and duties of examiners or the conditions of residence of students.

(2) All Ordinances made by the Board of Management shall take effect from such date as may direct, but every Ordinance so made shall be submitted as soon as may be, after it is made, to the Chancellor.

Regulations.

55. (1) The Academic Senate shall have power to make Regulations subject to the provisions of this Act, and such Regulations may provide for all or any of the following matters, namely:-

(a) the encouragement of co-operation and reciprocity among colleges;

(b) the admission of students to the University or prescribing the examinations to be recognised as equivalent to University examinations;

(c) the University courses and examinations and the conditions on which students shall be admitted to examinations for the degrees, diplomas, certificates and titles of the University;

(d) the grant of exemptions.

(2) All Regulations shall have effect from such date as the Academic Senate may direct.

CHAPTER X
MISCELLANEOUS

56. If any difficulty arises as to the constitution or reconstitution or appointment of any Authority or officer of the University or otherwise in first giving effect to the provisions of this Act, or at the time of establishing a new University, the Government, as occasion may require, may, by order, do anything which appears to them necessary for the purpose of removing the difficulty.

Power to
remove diffi-
culties.

57. (1) The following Acts are hereby repealed,--

Repeal and
savings.

(i) the Andhra University Act, 1925; Act 2 of 1926.

(ii) the Kakatiya University Act, 1976; Act 44 of 1976.

(iii) Sri Krishna Devaraya University Act, 1981; Act 36 of 1981.

(iv) the Nagarjuna University Act, 1976; Act 43 of 1976.

(v) the Osmania University Act, 1959, and Act 9 of 1959.

(vi) Sri Venkateswara University Act, 1954. Act 14 of 1954.

(2) Upon such repeal, the provisions of sections 8 and 18 of the Andhra Pradesh General Clauses Act, 1891 shall apply. Act 1 of 1891.

(3) Notwithstanding such repeal,--

(a) the person holding office immediately before the commencement of this Act as Vice-Chancellor shall, on such commencement, be the Vice-Chancellor of the University concerned, and shall continue to hold the said office and to exercise all powers and to perform all duties conferred on the Vice-Chancellor by or under the provisions of this Act, until a Vice-Chancellor is appointed in accordance with the provisions of this Act;

(b) the members of the Executive Council and Academic Senate constituted and functioning before the commencement of the Andhra Pradesh Universities Act, 1991 (hereinafter referred to as the said Act), shall continue to be such members and function only until the Board of Management and a new Academic Senate as the case may be, is re-constituted in accordance with the provisions of the said Act;

(c) Upon the reconstitution of the Board of Management and Academic Senate, in accordance with the provisions of the said Act, the members of the Executive Council and the Academic Senate other than the life members thereof holding offices of such members immediately before such reconstitution shall cease to hold the offices of such members;

(d) all colleges and institutions affiliated to or recognised by the University immediately before the commencement of this Act shall be deemed to be affiliated or recognised as the case may be, under this Act;

(e) all property, movable or immovable and all rights, interests whatever kind, powers and privileges of the University constituted immediately before the commencement of this Act, shall be transferred to and vest in the concerned University and shall be applied to the objects and purposes for which the University is constituted;

(f) all benefactions accepted or received by the University constituted immediately before the commencement of this Act shall be deemed to have been accepted or received by the University under this Act and all the conditions on which such benefactions were accepted or received shall be deemed to be valid under this Act, notwithstanding that such conditions are inconsistent with the provisions of this Act;

(g) all debts, liabilities and obligations incurred before the commencement of this Act and lawfully subsisting against the University shall be discharged and satisfied by the concerned University;

(h) all references in any enactments or other instruments issued under an enactment to the University constituted immediately before the commencement of this Act shall be construed as references to the concerned University deemed to have been constituted under this Act;

(i) the appointment of the officers (other than the Vice-Chancellor), teachers and employees of the University constituted immediately before the commencement of this Act and subsisting

immediately before the commencement of this Act shall be deemed to have been made under and for the purposes of this Act, and such Officers, teachers and employees shall continue to hold office, subject to the conditions governing the terms of their office or employment;

(j) the appointments of all the examiners validly made immediately before the commencement of this Act and subsisting immediately before the commencement of this Act shall be deemed to have been made under and for the purposes of this Act and such examiners shall continue to perform the same duties and exercise the same privileges until fresh appointments are made under the provisions of this Act;

(k) all Statutes, Ordinances and Regulations, made under the relevant University Act in respect of the Universities specified in section 4 shall, so far as such Statutes, Ordinances and Regulations, are not inconsistent with the provisions of this Act, continue to be in force and be deemed to have been made under the provisions of this Act until they are superseded or modified by Statutes, Ordinances and Regulations made under this Act.

THE SCHEDULE

[See sections 2 (19) and 4]

UNIVERSITIES AND THEIR TERRITORIAL JURISDICTION

Sl. No.	Name of the University	University Area	Headquarters
(1)	(2)	(3)	(4)
1.	Andhra University	Area comprising the Districts of: 1. Srikakulam 2. Vijayanagaram 3. Visakhapatnam. 4. West Godavari 5. East Godavari	Visakhapatnam.
2.	Kakatiya University	Area comprising the Districts Of: 1. Warangal 2. Adilabad 3. Karimnagar 4. Khammam	Warangal
3.	Sri Krishna-devaraya University	Area comprising the Districts of: 1. Anantapur 2. Kurnool	Anantapur

(1)	(2)	(3)	(4)
4.	Nagarjuna University	Area comprising the Districts of: 1. Guntur 2. Prakasam 3. Krishna	Kaza-Nambur in Guntur District
5.	Osmania University	Area comprising the Districts of: 1. Hyderabad 2. Ranga Reddy 3. Mahaboob-nagar 4. Medak 5. Nalgonda 6. Nizamabad	Hyderabad and it may extend to any place within a contiguous area of ten miles around it.
6.	Sri Venkateswara University	Area comprising the Districts of: 1. Cuddapah 2. Chittoor 3. Nellore	Tirumala or Tirupathi, any place within a radius of ten miles around either of them.

THE ANDHRA PRADESH UNIVERSITIES
(SECOND AMENDMENT) ACT, 1993.

Act No. 19 of 1993*.

[29th September, 1993]

An Act further to amend the Andhra Pradesh Universities Act, 1991.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fourth year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Andhra Pradesh Universities (Second Amendment) Act, 1993.

(2) It shall be deemed to have come into force with effect on and from the 13th July, 1993.

2. *Insertion of new section 6A.*—In the Andhra Pradesh Universities Act, 1991, (Act 4 of 1991), after section 6, the following section shall be inserted, namely :—

6A. "*Special provision for the transfer of certain institutions*":—
(1) Notwithstanding anything in this Act, every college or institution which was affiliated to or associated with or recognised or maintained by any of the Universities in the Schedule at the commencement of this Act and which has on such commencement gone into the University area of a different University shall on and from the commencement of the Andhra Pradesh Universities (Second Amendment) Act, 1993, stand transferred to the University in whose area such college or institution is located and shall hereafter be

*Received the assent of the Governor on the 27th September, 1993. For Statement of Objects & Reasons, Please see the *Andhra Pradesh Gazette*, Part-IV-A, Extra ordinary, dated the 6th August 1993, at P 4,

THE ANDHRA PRADESH UNIVERSITY ACTS
(AMENDMENT) ACT, 1993

*Act No. 18 of 1993.

[29th September, 1993]

An Act further to amend the Jawaharlal Nehru Technological University Act, 1972, the B.R. Ambedkar Open University Act, 1982, Sri Padmavathi Mahila Viswavidyalayam Act, 1983, the Telugu University Act, 1985 and the Andhra Pradesh Universities Act, 1991.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty fourth year of the Republic of India, as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Andhra Pradesh University Acts (Amendment) Act, 1993.

(2) It shall be deemed to have come into force with effect from the 28th May, 1993.

2. *Amendment of Act 16 of 1972.*—In the Jawaharlal Nehru Technological University Act, 1972, in section 11, in sub-section (9) for the words “six weeks the words three” months” shall be substituted.

3. *Amendment of Act 11 of 1982.*—In the B.R. Ambedkar Open University Act, 1982, in the Schedule, in Statute 2, in clause (3), for the words “six weeks”, the words “three months” shall be substituted.

4. *Amendment of Act 16 of 1983.*— In Sri Padmavathi Mahila Viswavidyalayam Act, 1983, in the Schedule, in Statute 2, in the clause (3), for the words “six weeks, the words “three months” shall be substituted.

*Received the assent of the Governor on the 27th September, 1993. For Statement of Objects & Reasons. Please see the *Andhra Pradesh Gazette*, Part-IV-A, Extra ordinary, dated the 6th August, 1993 at Pages. 3 & 4

5. *Amendment of Act 27 of 1985.*— In the Telugu University Act, 1985, in the Schedule, in Statute 4, in clause (3), for the words “six weeks”, the words “three months” shall be substituted.

6. *Amendment of Act 4 of 1991.*—In the Andhra Pradesh Universities Act, 1991, in section 18, in sub-section (3), for the words “six weeks”, the words “three months” shall be substituted.

7. *Repeal of Ordinance 1 of 1993.*—The Andhra Pradesh University Acts (Amendment) Ordinance, 1993 is hereby repealed.

deemed to have been affiliated to or associated with or recognised by such University to which it is transferred and shall be maintained by such University.

(2) On and from the date of transfer of the college or institution under sub-section (1), the staff working in such college or institution shall be given on option either to remain in the service of the University to which the said college or institution belonged prior to the commencement of the Andhra Pradesh Universities (Second Amendment) Act, 1993 or to go into the service of the University to which the college or institution is transferred, in such manner and subject to such conditions as may be prescribed by rules made by the Government in this behalf and where the option exercised becomes final, the person concerned shall stand transferred to the service of the University he opted and it shall be competent for the Board of Management of such University to pass such orders as it deems fit in regard to the seniority, promotions and such other conditions of service of such transferred staff ;

Provided that the service rendered by such staff in the University to which the college or institution belonged prior to such transfer shall be counted for all purposes as service in the University to which they opt."

3. *Repeal of Ordinance 3 of 1993.*— The Andhra Pradesh Universities (Second Amendment) Ordinance, 1993 is hereby repealed.

THE ANDHRA PRADESH UNIVERSITY ACTS
(AMENDMENT) ACT, 1995.

ACT No. 13 of 1995.

[13th Feb, 95]

AN ACT FURTHER TO AMEND THE JAWAHAR LAL NEHRU TECHNOLOGICAL UNIVERSITY ACT, 1972, DR. B. R. AMBEDKAR OPEN UNIVERSITY ACT, 1982, SRI PADMA VATHI MAHILA VISHWA VIDYALAYAM ACT, 1983, THE TELUGU UNIVERSITY ACT, 1985 AND THE ANDHRA PRADESH UNIVERSITIES ACT, 1991

BE it enacted by the legislative Assembly of the State of Andhra Pradesh in the Forty-sixth Year of the Republic of India, as follows :

1. (1. This Act may be called the Andhra Pradesh University Acts (Amendment) Act, 1995. Short title and commencement.
- (2). It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette appoint.
2. In the Jawaharlal Nehru Technological University Act, 1972,, Amendment of Act 16 of 1972.
 - (1). In section 2, for clause (z) the following shall be substituted namely :—

“(z). 'Council' means the Executive Council of the University constituted under section 11, ” ;
 - (2). in section 11,

* Received the assent of the Governor on the 10th Feb. 1995. For Statement of Object & Reasons, please see the Andhra Pradesh Gazette, Part IV-A Extraordinary, dated 24th Jan. 1995 at Page 15.

(i). for sub-section (1) alongwith the marginal heading the following shall be substituted, namely :—

THE EXECUTIVE COUNCIL

Executive Council. 11. (1) The Executive Council. shall consist of the following persons, namely :—

Class-I-Ex-Officio Members

- (i). the Vice-Chancellor ;
- (ii). the Rector ;

(iii). The Secretary to Government in the Education Department dealing with Technical Education or an officer in the Education Department dealing with the Technical Education nominated by the Government ;

(iv). the Secretary to Government in the Finance & Planning (Finance Wing) Department or an officer in the Finance and Planning (Finance Wing.) Department nominated by the Government ;

(v). the Director of Technical Education.

CLASS -II-OTHER MEMBERS

(i). one senior professor of the University Colleges to be nominated by the Government.

(ii). one principal of the University Colleges to be nominated by the Government ;

(iii). one principal of the affiliated colleges to be nominated by the Government ;

(iv). one teacher from among the teacher of the University colleges to be nominated by the Government ;

(v). one teacher from among the teachers of the affiliated colleges if any to be nominated by the Government ;

(vi). four eminent persons representing Industry, Research and Development, Engineering and Technology, Architecture Fine Arts, Physical and Social Sciences and Public life etc., to be nominated by the Government". ;

(ii). for sub-sections (7), (8). and (9), the following shall be substituted, namely :-

"(7).(a). Every member of the Executive Council other than Ex-Officio member shall hold office during the pleasure of the Governor :

Provided that such members shall be eligible for re-nomination, so however that no such member shall hold office successively for more than two terms ;

(b). a nominated member of the Executive Council may tender resignation of his membership at any time. Such resignation shall be conveyed to the Vice-Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Government ;

(8) All casual vacancies among nominated members shall be filled by nomination by the Government.

(9) The Executive Council shall meet atleast once in three months and may meet often if necessary" ;

(iii) for sub-section (12) the following shall be substituted namely :-

"(12) The quorum to a meeting of the Executive Council shall be one-third of the total number of members of six persons whichever is less."

(3. For the words "Board of Managment" wherever they occur, the words "Executive Council" shall be substituted.)

(1) in the Schedule, for Statute 2, alongwith the heading thereto, the following shall be substituted, namely :-

"THE EXECUTIVE COUNCIL

2(1) The Executive Council shall consist of the following Executive Council. persons, namely :-

CLASS I - EX OFFICIO MEMBERS

(i) the Vice-Chancellor ;

(ii) the Rector ;

(iii) the Secretary to Government in the Education Department or an officer in the Education Department nominated by the Government ;

(iv) the Secretary to Government in the Finance and Planning (Finance Wing.) Department or an officer in the Finance, and Planning (Finance Wing.) Department nominated by the Government ;

(v) the Director of Higher Education/the Commissioner of Collegiate Education.)

Class II - Other Members

(i) one senior professor of the University Colleges to be nominated by the Government ;

(ii) four eminent persons of whom one shall be from among the Vice-Chancellors of Universityies specified in the schedule to the Andhra Pradesh Universityies Act, 1991 and the others from the fields of Industries or Commerce or Legal, Engineering or Medical Professions or from such other fields of public life as the Government may consider useful to the University, to be nominated by the Government.

(2) Every member of the Executive Council other than *Officio* member shall hold office during the pleasure of the Governor.

(3) The Executive Council shall meet atleast once in three months and may meet often if necessary.

(4) Upon a requisition in writing signed by not less than one-third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(5) In the absence of the Vice-Chancellor from any of the Executive Council, the members present at the meeting shall choose one among themselves to preside over the meeting.

(6) The quorum for a meeting of the Executive Council shall be one-third of the total number of members or six persons, whichever is less."

(2) For the words "Board of Management", wherever they occur, the words "Executive Council" shall be substituted

4. In Sri Padmavathi Mahila Viswavidyalayam Act, 1983, ^{Amendment Act} 16 of 1983,

(1) in the Schedule, for Statute 2, alongwith the heading thereto, the following shall be substituted, namely :—

THE EXECUTIVE COUNCIL

2. (1) The Executive Council shall consist of the following persons, namely :

Class-I - Ex-Officio Members

(i) the Vice-Chancellor ;

(ii) the Rector ;

(iii) the Secretary to Government in the Education Department or an officer in the Education Department nominated by the Government ;

(iv) the Secretary to Government in the Finance & Planning (Finance Wing) Department or an officer in the Finance and Planning (Finance Wing) Department nominated by the Government ;

(v) the Director of Higher Education/ the Commissioner of Collegiate Education ;

(vi) the Executive Officer of the Tirumala Tirupathi Devasthanams ;

(vii) the Director/Commissioner of Women Welfare.

Class II - Other Members

(i) One senior professor of the University Colleges to be nominated by the Government ;

(ii) one Principal of the University Colleges to be nominated by the Government ;

(iii) four eminent persons of whom three shall be women members from the fields of Industries or Commerce or Legal Engineering or Medical professions or from such other fields from public life as the Government may consider useful to the University to be nominated by the Government.

(2) Every member of the Executive Council other than Ex-officio member shall hold office during the pleasure of the Governor.

(3) The Executive Council shall meet atleast once in three months and may meet often if necessary.

(4) Upon a requisition in writing signed by not less than one-third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(5) In the absence of the Vice-Chancellor from any meeting of the Executive-Council, the members present at the meeting shall choose one among themselves to preside over the meeting.

(6) The quorum for a meeting of the Executive Council shall be one-third of the total number of members or six persons whichever is less."

(2) For the words "Board of Management", wherever they occur, the words "Executive Council" shall be substituted.

5. In the Telugu University Act, 1985:—

(1) In the Schedule, for statute 4, alongwith heading thereto, the following shall be substituted, namely :

Amendment
of Act 27 of
1985.

"THE EXECUTIVE COUNCIL

4. (1) The Executive Council shall consist of the following persons, namely:—
Executive Council.

Class I - Ex-Officio Members

- (i) the Vice-Chancellor ;
- (ii) the Rector ;
- (iii) the Secretary to Government in the Education Department or an Officer in the Education Department nominated by the Government ;
- (iv) the Secretary to Government in the Finance and Planning (Finance Wing.) Department or an Officer in the Finance and Planning. (Finance Wing) Department nominated by the Government ;

(v) the Director of Higher Education/the Commissioner of Collegiate Education ;

(vi) the Director of Cultural Affairs.

Class-II - Other Members

(i) one senior professor of the University/Colleges to be nominated by the Government ;

(ii) one Principal/Dean of the University Colleges to be nominated by the Government ;

(iii) one Principal of the affiliated colleges to be nominated by the Government ;

(iv) four eminent persons connected with Telugu language, literature and culture as the Government may consider useful to the University, to be nominated by the Government.

(2) Every member of the Executive Council other than Ex-Officio member shall hold office during the pleasure of the Governor

(3) The Executive Council shall meet atleast once in three months and may meet often if necessary.

(4) Upon a requisition in writing signed by not less than one-third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting there of on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid

(5) In the absence of the Vice-Chancellor from any meeting of the Executive Council the members present at the meeting shall choose one among themselves to preside over the meeting.

(6) The quorum for a meeting of the Executive Council shall be one-third of the total number of members or six persons whichever is less."

(2) For the words "Board of Management", wherever they occur, the words "Executive Council" shall be substituted.

6) In the Andhra Pradesh Universities Act 1991,—

Amendment
of Act 4 of 1991

(i) for section 18 along with the heading the following shall be substituted namely:—

The Executive Council

18(1). The Executive Council shall consist of the following executive Council. persons namely:—

Class I-Ex-Officio Members:

(i) the Vice-Chancellor;

(ii) the Rector;

(iii) the Secretary to Government in the Education Department or an officer in the Education Department nominated by the Government;

(iv) the Secretary to Government in the Finance and Planning (Finance Wing) Department or an officer in the Finance and Planning (Finance Wing) Department nominated by the Government;

(v) the Director of Higher Education / the Commissioner of Collegiate Education :

Provided that in the case of Sri Venkateswara University, Tirupati, the Executive Officer, Tirumala Tirupathi Devasthanams, Tirupati shall also be the Ex- Officio Member.

Class II - Other Members:

(i) one senior professor of the University Colleges to be nominated by the Government;

(ii) one Principal of the University Colleges to be nominated by the Government;

(iii) one Principal of the affiliated Colleges to be nominated by the Government;

(iv) one teacher from among the teachers of the University Colleges to be nominated by the Government;

(v) one teacher from among the teachers of the affiliated Colleges to be nominated by the Government;

(vi) four eminent persons representing industry, agriculture, trade, commerce, education, public life, legal profession, social work etc. to be nominated by the Government.

(2) Every member of the Executive Council other than ex-Officio Member shall hold office during the pleasure of the Governor.

(3) The Executive Council shall meet at least once in three months and may meet often if necessary.

(4) Upon a requisition in writing signed by not less than one third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(5) In the absence of the Vice-Chancellor from any meeting of the Executive Council, the members present at the meeting shall choose one among themselves to preside over the meeting.

(6) The quorum for a meeting of the Executive Council shall be one-third of the total number of members or six persons whichever is less."

(2) For the words "Board of Management" wherever they occur, the words "executive Council" shall be substituted.

**Transitional
Provision.**

(7) On and from the commencement of this Act, all members of the Board of Management other than the Ex-Officio members of the respective Universities holding offices of such members shall cease to hold such offices and the Ex-Officio members of

the respective Boards of Management shall discharge the functions of the Board of Management concerned till such time the new Executive Council is re-constituted in accordance with the provisions of the principal Act concerned as amended by this Act.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 22nd April, 2001 and the said assent is hereby first published on the 25th April, 2001 in the Andhra Pradesh Gazette for general information:-

ACT No. 18 OF 2001.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH UNIVERSITIES ACT, 1991.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the fifty-second year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Universities (Amendment) Act, 2001. Short title and commencement.

(2) Section 2 shall be deemed to have come into force on and from the 5th may, 1998 and section 3 shall come into force on such date as the State Government may, by notification, appoint.

2. In the Andhra Pradesh Universities Act, 1991 (hereinafter referred to as Principal Act),-

(i) for the word, "Readers", wherever it occurs, the words, "Associate Professors" shall, be substituted. Substitution of words "Readers" and "Lecturers" with the words "Associate Professors" and "Assistant Professors" Act 4 of 1991.

(ii) for the word, "Lecturers", wherever it occurs, the words, "Assistant Professors", shall be substituted.

Insertion of New
section 43-A.

3. After section 43 of the Principal Act, the following new section shall be inserted, namely:-

"Constitution of
Selection
Committee
for Career
Advancement
Scheme.

43-A.(1) There shall be constituted a selection committee for the selection of Assistant Professors, Associate Professors and Professors of university

colleges under the Career Advancement Scheme which shall consist of the following, namely:-

- | | |
|---|-----------|
| (i) the Vice Chancellor | Chairman; |
| (ii) the Head of the concerned Department | Member; |
| (iii) two experts on the subject from outside the University to be nominated by the Vice-Chancellor | Members; |
| (iv) the Principal of the concerned University College | Member; |
| (v) the Commissioner of Collegiate Education or his nominee | Member; |

and

- | | |
|--------------------|------------|
| (vi) the Registrar | Secretary. |
|--------------------|------------|

Provided that no person shall participate in the meetings of the selection committee if he or his near relative is a Candidate for selection under the Career Advancement Scheme:

Provided further that no teacher holding a post lower in rank than the one to which appointment is to be made, shall be a member of selection committee

(2) The quorum shall be five members including the Chairman and two experts on the subject and the Commissioner of Collegiate Education or his nominee.

(3) Provisions shall be made in the Statutes in respect of such matters as may be considered necessary and not provided for in sub-sections (1) and (2) in order to ensure fair selections."

K.G. SHANKAR,
Secretary to Government,
Legislative Affairs &
Justice, (F.A.C.),
Law Department.

STATEMENT OF OBJECTS AND REASONS

According to clause (22) of section 2 of the Andhra Pradesh Universities Act, 1991, the word, "Teachers" means Professors, Readers, and Lecturers in a college and such other persons giving instructions in a college as may be declared by the statutes to be teachers. As per orders issued in G.O.Ms.No. 590, Education (U.E.I.-1) Department, dated 5-5-1998, the Government for the purpose of uniform designation, the nomenclature of the Lecturers and Readers have been redesignated as Assistant Professor and Associate Professors respectively. It has therefore been decided to amend the Act suitably for redesignating Lecturers and Readers as Assistant Professors and Associate Professors respectively with effect from 5-5-1998.

Government in G.O.Ms.no. 67, H.E. (U.E.II.-1) Department, dated 4-4-2000, have formulated the career Advancement Scheme for the teaching posts in the Universities by constituting a Selection Committee. As there is no specific provision for constitution of Selection Committee for selection of teachers under the Career Advancement Scheme in the Andhra Pradesh Universities Act, 1991, it has been decided to amend the said Act suitably.

This Bill seeks to give effect to the above decisions.

KARANAM RAMACHANDRA RAO,
Minister for Higher Education.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 12th August, 2004 and the said assent is hereby first published on the 13th August, 2004 in the Andhra Pradesh Gazette for general information:-

ACT No. 7 OF 2004

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH UNIVERSITIES ACT, 1991**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-fifth Year of the Republic of India as follows:-

Short
title and
commen-
cement.

1. (1) This Act may be called the Andhra Pradesh Universities (Amendment) Act, 2004.

(2) It shall be deemed to have come into force on the 23rd January, 2004.

Amend-
ment of
section
4, Act 4
of 1991.

2. In the Andhra Pradesh Universities Act, 1991 (hereinafter referred to as the principal Act), in section 4, to item (iv) the following proviso shall be added, namely:-

“Provided that on the date of commencement of the Andhra Pradesh Universities (Amendment) Act, 2004 the Nagarjuna University shall be renamed as “Acharya Nagarjuna University” for the purposes of this Act.”.

Amend-
ment of
Schedule
Act 4 of
1991

3. In the principal Act, in the Schedule, in the Table in Column 2, against Sl.No.4, for the words “Nagarjuna University”, the words “Acharya Nagarjuna University”, shall be substituted.

Repeal of
Ordi-
nance 1
of 2004.

4. The Andhra Pradesh Universities (Amendment) Ordinance, 2004 is hereby repealed.

G. V. SEETHAPATHY,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.

STATEMENT OF OBJECTS AND REASONS

The Nagarjuna University was established under the Nagarjuna University Act, 1976 (Act 43 of 1976) to commemorate the memory of "Acharya Nagarjuna" and it is situated on the very soil where

Acharya Nagarjuna was born and lived.

In the consolidation of Laws, the said University was reconstituted and established as one of the Universities under the Andhra Pradesh Universities Act, 1991.

The Executive Council of the said University in its meeting held on 11th September, 2002 resolved to change the name of the Nagarjuna University as "Acharya Nagarjuna University" and also recommended to bring in suitable amendments of section 4 and Schedule of this said Act. The Government have accepted the said recommendations and accordingly decided to amend the said Act, (Act 4 of 1991) suitably.

As the Legislative Assembly of the State was not then in session it was considered necessary to give effect to the above decision immediately, the Andhra Pradesh Universities (Amendment) Ordinance, 2004 (A.P.) Ordinance 1 of 2004) was promulgated by the Governor on the 23rd January, 2004 and the same has been published in the Extraordinary issue of the Andhra Pradesh Gazette dated 24th January, 2004.

This Bill seeks to replace the said Ordinance.

P. VENKATESWARA RAO,
Minister for Higher Education.

Registered No. HSE/49

[Price : Rs. 0-30 Paise.



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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 31] HYDERABAD, SATURDAY, APRIL 22, 2006.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 20th April, 2006 and the said assent is hereby first published on the 22nd April, 2006 in the Andhra Pradesh Gazette for general information.

ACT No. 28 OF 2006.

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH UNIVERSITIES ACT, 1991.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-seventh Year of the Republic of India as follows:-

A. 21 -1

[1]

Short title, and commencement.

1. (1) This Act may be called the Andhra Pradesh Universities (Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 9th March, 2006.

Amendment of Schedule Act 4 of 1991.

2. In the Andhra Pradesh Universities Act, 1991, in the Schedule, in the table,-

(i) In column (3) against serial No. 1 items 4 and 5 shall be omitted;

(ii) In column (3) against serial No. 2 item 2 shall be omitted and items 3 and 4 shall be renumbered as items 2 and 3 respectively;

(iii) In column (3) against serial No. 5 items 4 and 6 shall be omitted and item 5 shall be renumbered as item 4;

(iv) In column (3), against serial No. 6, item 1 shall be omitted and items 2 and 3 shall be renumbered as items 1 and 2 respectively.

(v) After serial No. 6 the following entries shall be added in columns (1), (2), (3) and (4) respectively; namely:-

(1)	(2)	(3)	(4)
"7.	Telangana University	1. Medak 2. Nizamabad 3. Adilabad	Nizamabad and it may extend to any place within a radius of ten miles around it.
8.	Adikavi Nannaya University	1. East Godavari 2. West Godavari	Rajahmundry and it may extend to any place within a radius of ten miles around it.
9.	Yogi Vemana University	Kadapa	Kadapa and it may extend to any place within a radius of ten miles around it."

T. MADAN MOHAN REDDY,
Secretary to Government,
Legislative Affairs & Justice, Law Department.

Registered No. HSE/49

[Price : Rs. 0-30 Paise.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 2] HYDERABAD, THURSDAY, JANUARY 6, 2011.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 5th January, 2011 and the said assent is hereby first published on the 6th January, 2011 in the Andhra Pradesh Gazette for general information:-

ACT No. 2 OF 2011

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH UNIVERSITIES ACT, 1991.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty first year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Universities (Amendment) Act, 2011.

[1]

A. 150

Short title
and
commen-
cement.

(2) It shall be deemed to have come into force on the 25th June, 2010.

**Amend-
ment of
Schedule,
Act 4 of
1991.**

2. In the Andhra Pradesh Universities Act, 1991 in the Schedule, in the table,-

- (i) against serial No. 7 Telangana University, in column (3), the expression "1. Medak" shall be omitted.
- (ii) against serial No. 5 Osmania University in column (3), after the expression "2. Ranga Reddy" the expression "3. Medak" shall be added.

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 11] AMARAVATI, FRIDAY, 3rd JANUARY, 2020.ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 31st December, 2019 and the said assent is hereby first published on the 3rd January, 2020 in the Andhra Pradesh Gazette for general information :

ACT No. 11 of 2020.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH UNIVERSITIES ACT, 1991, SRI PADMAVATHI MAHILA VISWA VIDYALAYAM (WOMEN'S UNIVERSITY) ACT, 1983, THE DRAVIDIAN UNIVERSITY ACT, 1997, JAWAHARLAL NEHRU TECHNOLOGICAL UNIVERSITIES ACT, 2008.

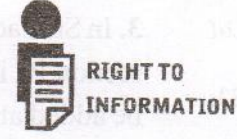
Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventieth year of the Republic of India as follows,-

- | | | |
|----|---|---|
| 1. | (1) This Act may be called the Andhra Pradesh Universities Acts (Amendment) Act, 2019. | Short title and commencement. |
| | (2) It shall be deemed to have come into force with effect on and from 24 th October, 2019. | |
| 2. | In the Andhra Pradesh Universities Act, 1991, in section 18, in sub-section (1), after item (v) under Class I - Ex-Officio Members, the following shall be inserted, namely,-

“(vi) Chairman, Andhra Pradesh State Council of Higher Education or his nominee” | Amendment of Section 18. Act 4 of 1991. |

- Amendment of Section 12. Act 16 of 1983. 3. In Sri Padmavathi Mahila Viswa Vidyalayam (Women's University) Act, 1983, in section 12, in sub-section (2), under statute 2, after, item (vii) under Class I - Ex-Officio Members, the following shall be inserted, namely,-
“(viii) Chairman, Andhra Pradesh State Council of Higher Education or his nominee.”
- Amendment of Section 17. Act 17 of 1997. 4. In The Dravidian University Act, 1997, in section 17, in sub-section (2), under statute 4, after item (vi) under Class I - Ex- Officio Members, the following shall be inserted, namely,-
“(vii) Chairman, Andhra Pradesh State Council of Higher Education or his nominee.”
- Amendment of Section 11. Act 30 of 2008. 5. In Jawaharlal Nehru Technological Universities Act, 2008, in section 11, in sub-section (1), after item (v) under Class I - Ex- Officio Members, the following shall be inserted, namely,-
“(vi) Chairman, Andhra Pradesh State Council of Higher Education or his nominee.”
- Repeal of Ordinance No. 6 of 2019. 6. The Andhra Pradesh Universities Acts (Amendment) Ordinance, 2019, is hereby repealed.

GONTU MANOHARA REDDY,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 12] **AMARAVATI, FRIDAY, 3rd JANUARY, 2020.**

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 2nd January, 2020 and the said assent is hereby first published on the 3rd January, 2020 in the Andhra Pradesh Gazette for general information :

ACT No. 12 of 2020.

AN ACT FURTHER TO AMEND THE Dr. B.R.AMBEDKAR OPEN UNIVERSITY ACT, 1982, SRI PADMAVATHI MAHILA VISWA VIDYALAYAM (WOMEN'S UNIVERSITY) ACT, 1983, SRI POTTI SREERAMULU TELUGU UNIVERSITY ACT, 1985, THE ANDHRA PRADESH UNIVERSITIES ACT, 1991, THE DRAVIDIAN UNIVERSITY ACT, 1997, JAWAHARLAL NEHRU TECHNOLOGICAL UNIVERSITIES ACT, 2008, THE JAWAHARLAL NEHRU ARCHITECTURE AND FINE ARTS UNIVERSITY ACT, 2008, AND Dr. ABDUL HAQ URDU UNIVERSITY ACT, 2016.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventieth year of the Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh Universities Acts (Second Amendment) Act, 2019.

Short title and Commencement.

(2) It shall come into force on such date as the Government may, by notification, in the Andhra Pradesh Gazette, appoint.

- Amendment of Section 10. Act 11 of 1982. 2. In Dr. B.R. Ambedkar Open University Act, 1982, in section 10, in sub-section (1), after item (iii), in the paragraph, the following words shall be added at the end, namely,-
“on the recommendation of the Government.”.
- Amendment of Section 10. Act 16 of 1983. 3. In Sri Padmavathi Mahila Viswa Vidyalayam (Women’s University) Act, 1983, in section 10, in sub-section (1), after item (iii), in the paragraph, the following words shall be added at the end, namely,-
“on the recommendation of the Government.”.
- Amendment of Section 10. Act 27 of 1985. 4. In Sri Potti Sreeramulu Telugu University Act, 1985, in section 10, in sub-section (1), after item (iii), in the paragraph, the following words shall be added at the end, namely,-
“on the recommendation of Government.”.
- Amendment of Section 11. Act 4 of 1991. 5. In the Andhra Pradesh Universities Act, 1991, in section 11, in sub-section (1), after item (iii), in the paragraph, the following words shall be added at the end, namely:-
“on the recommendation of the Government.”.
- Amendment of Section 11. Act 17 of 1997. 6. In the Dravidian University Act, 1997, in section 11, in sub-section (1), after item (iii), in the paragraph, the following words shall be added at the end, namely:-
“on the recommendation of the Government.”.
- Amendment of Schedule-I. Act 30 of 2008. 7. In Jawaharlal Nehru Technological Universities Act, 2008, in the Schedule-I, under the heading “Officers of the University” in clause (1), in sub-clause (1), after item (iii), in the paragraph, the following words shall be added at the end, namely:-
“on the recommendation of the Government.”.
- Amendment of Schedule-I. Act 31 of 2008. 8. In The Jawaharlal Nehru Architecture And Fine Arts University Act, 2008, in the Schedule, under the heading “Officers of the University” in clause (1), in sub-clause (1), after item (iii), in the paragraph, the following words shall be added at the end, namely:-
“on the recommendation of the Government.”.
- Amendment of Section 11. Act 13 of 2016. 9. In Dr. Abdul Haq Urdu University Act, 2016, in section 11, in sub-section (6) the following words shall be added at the end, namely,-
“on the recommendation of the Government.”.

GONTU MANOHARA REDDY,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 21] AMARAVATI, MONDAY, 20th DECEMBER 2021.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 17th December, 2021 and the said assent is hereby first published on the 20th December, 2021 in the Andhra Pradesh Gazette for general information :

ACT No. 21 of 2021.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
UNIVERSITIES ACT, 1991.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy second year of Republic of India as follows:

- | | | | |
|------|-----|---|-------------------------------|
| 1. | (1) | This Act may be called the Andhra Pradesh Universities (Amendment) Act, 2021. | Short title and commencement. |
| | (2) | It shall come into force on such date as the State Government may, by notification, in the Andhra Pradesh Gazette, appoint. | |
| 2. | | In the Andhra Pradesh Universities Act, 1991, in the Schedule, in the Table,- | Amendment to Schedule. |
| (i) | | In column (3), against serial No. 4, item No. 2 shall be omitted | Act No. 4 of 1991. |
| (ii) | | after serial No. 16, the following entries shall be added in columns(1), (2), (3) and (4) respectively, namely :- | |

(1)	(2)	(3)	(4)
17	Andhra Kesari University.	Prakasam	Ongole and it may extend to any place within radius of ten miles around it.

VADDADI SUNITHA,

Secretary to Government (FAC),
Legal and Legislative Affairs & Justice,
Law Department.



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 26]

AMARAVATI, TUESDAY, 1st NOVEMBER, 2022.

ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 22nd October, 2022 and the said assent is hereby first published on the 1st November, 2022 in the Andhra Pradesh Gazette for general information :

ACT No. 26 of 2022.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH UNIVERSITIES ACT, 1991; THE JAWAHARLAL NEHRU TECHNOLOGICAL UNIVERSITIES ACT, 2008; THE DR. Y.S.R. ARCHITECTURE AND FINE ARTS UNIVERSITY ACT, 2008; DR. ABDUL HAQ URDU UNIVERSITY ACT, 2016; AND THE CLUSTER UNIVERSITY (KURNOOL) ACT, 2019.

Be it enacted by the legislature of the State of Andhra Pradesh in the Seventy Third Year of the Republic of India as follows, -

1. (1) This Act may be called the Andhra Pradesh Universities Acts (Amendment) Act, 2022. Short title and commencement.
(2) It shall come into force on such date as the Government may, by notification in the Andhra Pradesh Gazette, appoint.
2. In the Andhra Pradesh Universities Act, 1991, - Substitution of Section 43 and omission of sections 43 A.
 - (i) for Section 43, the following shall be substituted, namely, - Act No. 4 of 1991.

“43. Constitution of Selection Committee: There shall be a Selection Committee constituted, in regard to the appointment of teachers of the University, either,-

(i) by direct recruitment;

or

(ii) by promotion through selection under the Career Advancement Scheme;

as notified by the Government from time to time, not inconsistent with the Regulations issued by the concerned Regulatory Body such as UGC, AICTE, etc.”.

(ii) Section 43A shall be omitted.

Amendment of
the Schedule-1.

Act No. 30 of
2008.

3. In the Jawaharlal Nehru Technological Universities Act, 2008, in the Schedule-I under sub-heading “II.AUTHORITIES OF THE UNIVERSITY”, for Clause “V”, the following shall be substituted, namely,-

“**V. Selection Committee:** There shall be a Selection Committee constituted, in regard to the appointment of teachers of the University, either,-

(i) by direct recruitment;

or

(ii) by promotion through selection under the Career Advancement Scheme;

as notified by the Government from time to time, not inconsistent with the Regulations issued by the concerned Regulatory Body such as UGC, AICTE, etc.”.

Amendment of
the Schedule.

Act No. 31 of
2008.

4. In Dr. Y.S.R. Architecture and Fine Arts University Act, 2008, in the Schedule under sub-heading “II.AUTHORITIES OF THE UNIVERSITY”, for Clause “V”, the following shall be substituted, namely,-

“**V. Selection Committee:** There shall be a Selection Committee constituted, in regard to the appointment of teachers of the University, either,-

(i) by direct recruitment;

or

(ii) by promotion through selection under the Career Advancement Scheme;

as notified by the Government from time to time, not inconsistent with the Regulations issued by the concerned Regulatory Body such as UGC, AICTE, etc.”.

Amendment of
Sections
17,40,41 and 42.

Act No.13 of
2016.

5. In the Dr. Abdul Haq Urdu University Act, 2016,-

(i) In Section 17, in sub-section (1), under Class I - Ex-Officio Members, for clauses (b) and (c), the following shall be substituted, namely;-

“(b) the Secretary to Government in the Higher Education Department or an Officer in the Higher Education Department nominated by the Government;

(c) the Secretary to Government in the Finance Department or an Officer in the Finance Department nominated by the Government;”.

(ii) In Section 40, for sub-section (4), the following shall be substituted namely,-

“(4) The qualifications and selection criteria for appointment of teachers of the University, either,-

(i) by direct recruitment;

or

(ii) by promotion through selection under the Career Advancement Scheme;

shall be as notified by the Government from time to time, not inconsistent with the Regulations issued by the concerned Regulatory Body such as UGC, AICTE, etc.”.

(iii) In Sections 41 and 42, for the words and expressions “prescribed by the University Grants Commission (UGC) in its Regulations”, the words and expressions “notified by the Government from time to time, not inconsistent with the Regulations issued by the concerned Regulatory Body such as UGC, AICTE etc.” shall be substituted.

6. In the Cluster University (Kurnool) Act, 2019,-

Amendment of
Sections 17, 41
and 42.

(i) In Section 17, in sub-section (1), for clauses (b) and (c), the following shall be substituted, namely,-

Act No. 13 of
2020.

“(b) the Secretary to Government in the Higher Education Department or an Officer in the Higher Education Department nominated by the Government (ex-officio);

(c) the Secretary to Government in the Finance Department or an Officer in the Finance Department nominated by the Government (ex-officio);”.

(ii) In Section 41, for sub-section (7), the following shall be substituted, namely,-

“(7) The qualifications and selection criteria for appointment of teachers of the University, either,-

(i) by direct recruitment;

or

(ii) by promotion through selection under the Career Advancement Scheme;

shall be as notified by the Government from time to time, not inconsistent with the Regulations issued by the concerned Regulatory Bodies such as UGC, AICTE, etc.”.

(iii) For Section 42, the following shall be substituted, namely,-

“There shall be a Selection Committee constituted, in regard to the appointment of teachers of the University, either,-

(i) by direct recruitment;

or

(ii) by promotion through selection under the Career Advancement Scheme;

as notified by the Government from time to time, not inconsistent with the Regulations issued by the concerned Regulatory Body such as UGC, AICTE, etc.”.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.



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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 18] AMARAVATI, THURSDAY, 23rd OCTOBER, 2025.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 15th October, 2025 and the said assent is hereby first published on the 23rd October, 2025 in the Andhra Pradesh Gazette for general information :

ACT No. 18 of 2025

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH UNIVERSITIES ACT, 1991, THE DRAVIDIAN UNIVERSITY ACT, 1997, AND THE POTTI SREERAMULU TELUGU UNIVERSITY ACT, 1985.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows : -

1. (1) This Act may be called the Andhra Pradesh Universities (Amendment) Act, 2025. Short Title and commencement.
- (2) It shall come into force on such date as the State Government may, by Notification in the Andhra Pradesh State Gazette, appoint.
2. In the Andhra Pradesh Universities Act, 1991,- Amendment of section 29. and 34. Act NO.4 of 1991.
 - (i) in clause (a) of section 29, the following words shall be omitted, namely,-
“or is suffering from leprosy”
 - (ii) in section 34, the following words shall be omitted, namely,-
“or is suffering from leprosy”

Amendment of section 40 and 41. Act No.17 of 1997.

3. In the Dravidian University Act, 1997,-

(i) in clause (a), in sub-section (1) of section 40, the following words shall be omitted, namely,-

“or suffering from leprosy”

(ii) in sub-section (2) of section 41, following words shall be omitted, namely,-

“or suffers from leprosy”

Amendment of section 39 and 40. Act No.27 of 1985.

4. In the Potti Sreeramulu Telugu University Act, 1985,-

(i) in clause (a), in sub-section (1) of section 39, the following words shall be omitted, namely,-

“or suffering from leprosy”

(ii) in sub-section (2) of section 40, the following words shall be omitted, namely,-

“or suffers from leprosy”

GOTTAPU PRATIBHA DEVI,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

The Law department has informed that the Hon'ble Supreme Court in W.P. No.83/2010 in it's orders dated 07-05-2025 observed that the continuation of discriminatory and demeaning provision in various statutes against "Leprosy" affected/cured persons and directed to all the State Government to look into their legislations and carryout the necessary exercise, leaving no scope of discrimination.

The Law department has informed that they have identified certain State Acts initially and identified derogatory provisions against leprosy affected/ cured persons and also requested to verify other State Acts, Regulations, Statutory rules or bye laws pre or post constitution if any pertaining to the Higher Education Department, identify where such expressions which are derogatory in respect of Leprosy affected or cured persons are mentioned, make amendments and send proposals to Law Department immediately.

The Higher Education Department have identified certain Acts administered by Higher Education Department in consultation with A.P. State Council of Higher Education for deletion of words "suffering from leprosy".

Accordingly, it has been decided to amend the Andhra Pradesh Universities Act, 1991, the Dravidian University Act, 1997, and the Potti Sreeramulu Telugu University Act, 1985. suitably.

GOTTAPU PRATIBHA DEVI,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.